

(c) and (d) Government have been receiving representations from All India Small Paper Mills Association for various reliefs for small paper mills from time to time. The Association has demanded abolition of customs duty on import of waste paper and pulp in its latest representation. Undertaking suitable measures for the sustained growth of paper industry as a whole is a continuous process. The demands made by various paper mills associations, including All India Small Paper Mills Association, are duly considered and the genuine demands are acceded to keeping in view the financial constraints and policies of the Government. During the year 1991, the customs duty on the import of waste paper was reduced from 40 per cent to 20 per cent.

**Engaging of staff through private contractors and agencies**

3160 SHRI B. K. HARIPRASAD: Will the PRIME MINISTER be pleased to state:

(a) whether Government had issued instructions to Public Sector Units not to engage staff through private contractors and agencies who have been taking cuts and commissions from both sides;

(b) whether it is a fact that this directive is followed in its breach thereby also disregarding Government instructions on employment of SC/ST by the PSUs and various Boards of the Government such as NDDB, all over the country; and

(c) whether Government propose to institute an inquiry in the matter of NDDB as a case study and punish those responsible for it?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF HEAVY INDUSTRY AND DEPARTMENT OF PUBLIC ENTERPRISES) (SHRI P. K. THUNGON): (a) and (b) The employment of contract labour is governed by the Contract Labour (Regulation and Abolition) Act, 1970. However, the Public Sector Undertakings have been advised that contract labour should not normally be appointed

on jobs of a perennial nature and the casual workers also should not be appointed on jobs which are of a permanent nature. These instructions were not directives but only advisory guidelines to Public Sector Undertakings. Boards like the National Dairy Development Board etc. are not Public Sector Undertakings. The Government instructions on employment of SC/ST are, however, mandatory directives which have to be followed by Public Sector Undertakings scrupulously.

(c) There is no such proposal under consideration.

**Action against Senior Executives of Maruti Udyog Limited**

3161. SHRI KRISHNA KUMAR BIRLA: Will the PRIME MINISTER be pleased to state:

(a) whether Government have since contemplated any action against four senior executives of Maruti Udyog Limited who are facing corruption charges;

(b) whether the said senior executives of Maruti Udyog Limited have made out of turn allotment to some consumers at pre-budget prices after the budget had been presented;

(c) if so, whether the C.B.I. has also registered a case against them; and

(d) if so, what further action Government propose to take against them?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF HEAVY INDUSTRY AND DEPARTMENT OF PUBLIC ENTERPRISES) (SHRI P. K. THUNGON): (a) to (d) CBI has registered a case against four senior executives of Maruti Udyog Limited (MUL) regarding allegation of unauthorised sale of 13 Maruti cars to customers at pre-budget prices. According to MUL, the sales were made to customers who had paid in foreign exchange, or had allotments under the Manufacturers' Quota in accordance with the Company's sales policy. These officers are not appointed by Government. Action against them, if any, will depend upon the outcome of the case registered by CBI.